

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.37/96 in
OA No.1639/94

New Delhi this the 15th day of May, 1996. (A)

Hon'ble Sh. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Nagender Singh,
S/o Sh. Shishpal Singh,
R/o H.No.266-G,
Mohalla Shibban Pura
Meerut Road,
Ghaziabad.

2. Raja Bala,
W/o Sh. Nagender Singh,
R/o H.No.266-G,
Mohalla Shibban Pura
Meerut Road,
Ghaziabad.

...Applicants

(By Advocate Sh. S.K. Gupta)

Versus

Dr. R.K. Naik,
Secretary,
Ministry of Agriculture,
Department of Rural Development,
Krishi Bhawan,
New Delhi.

...Respondent

(By Advocate Sh. B. Lall)

ORDER (Oral)
(Hon'ble Mr. B.K. Singh, Member (J))

The Tribunal gave the following directions in OA-1639/94 decided on 16th day of January, 1995:-

"5. There is no other impediment in the way of the applicants. The respondents are directed to confer a temporary status upon the applicants in accordance with the scheme from the date on which they were entitled to be so conferred."

Paragraph-6 says that there is some controversy about the arrears of pay of applicant No.2. The Tribunal directed

(B)

(A5)

Sh. R.C. Banerji, Regional Agricultural Adviser to go into the complaint of applicant No.2 and give his decision thereon by a speaking order within a period of one month from the date of the judgement.

2. The learned counsel for the respondents Sh. B. Lall has stated that the directions contained in the judgement of the Tribunal have since been complied with by the respondents. The matter was examined by Sh. R.C. Banerji, Regional Agricultural Adviser and he has passed an order that applicant No.2 had absented herself from duty and was not entitled to payment of wages. As regards the first direction, the orders have since been issued for conferment of temporary status on completion of 206 days service and a copy has been enclosed and marked as Annexure R-5 to this effect with the reply statement filed by the respondents. The learned counsel appearing on behalf of the applicant is satisfied with the enquiry made in regard to the complaint of applicant No.2 and its result. The report has also been placed at pages 89 of the reply statement. The arrears due to the applicants on conferment of temporary status are being calculated and will be paid within six weeks. We are satisfied that the directions have since been substantially complied with and as such the contempt proceedings are dropped, notices are discharged and the record is consigned to the record room.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

B
(B.K. Singh)
Member(A)